

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 275/TT/2014

Subject : Determination of trueing up of transmission tariff for 2009-14 and transmission tariff for 2014-19 for tariff period for combined elements of Asset-I: 315 MVA ICT-IV along with associated bays at Moga Sub-station, Asset-II: ICT-II along with associated bays and 2 nos. PSEB line bays at Moga Sub-station under Augmentation of transformation capacity at Amritsar and Moga Sub-station in Northern Region.

Date of Hearing : 21.12.2015

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Nigam Ltd. and 16 others

Parties present : Shri Anshul Garg, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Niranjana, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.K Aggrawal, Advocate, Rajasthan Discoms
Shri G.L Sharma, Advocate, Rajasthan Discoms
Smt. Neelam, Advocate, Rajasthan Discoms

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2009-14 and transmission tariff for 2014-19 tariff period for combined elements of Asset-I: 315 MVA ICT-IV along with associated bays at Moga Sub-station, Asset-II: ICT-II along with associated bays and 2 nos. PSEB line bays at Moga Sub-station under augmentation of transformation capacity at Amritsar and Moga Sub-station in Northern Region. The Assets-I & 2 were commissioned on 1.7.2007 and 1.3.2008 respectively. Notional COD of the instant assets is 1.3.2008.



- b) The transmission charges for the instant assets for the 2009-14 tariff period was approved by the Commission vide order dated 1.3.2011 in Petition No.162/2010.
- c) The additional capital expenditure of ₹152.2 lakh for 2009-10 and ₹298.72 lakh for 2010-11 is claimed against the approved additional capital expenditure of ₹109.97 lakh for 2009-10 and ₹339.80 lakh in 2010-11 in Petition No. 162/2010. No additional capitalization is claimed for 2014-19 tariff period.

2. The learned counsel of the Respondent No. 2, 3 and 4 requested one week time to file their reply to the petition.

3. The Commission observed that UPPCL has filed the reply in the matter and directed the petitioner to file its rejoinder by 4.1.2016.

4. The Commission directed respondents to file their reply by 28.12.2015 and petitioner to file rejoinder, if any, by 4.1.2016. The Commission further directed the petitioner to submit replies to the queries sought vide letter dated 18.12.2015 on affidavit with copy to respondents by 28.12.2015

5. The Commission observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

V. Sreenivas
Dy. Chief (Law)

